

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

Original Application No. 260 of 2007

Monday, this the 4th day of June, 2007

C O R A M :

HON'BLE DR. K B S RAJAN, JUDICIAL MEMBER

Zakeer Hussain,
Lower Division Clerk,
Education Wing,
Union Territory of Lakshadweep,
Willingdon Island, Kochi – 682 003 ... Applicant.

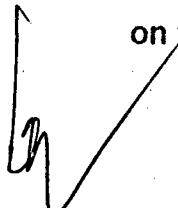
(By Advocate Mr. N. Nagresh)

v e r s u s

1. Local Accommodation Board,
Represented by its Member Secretary,
Lakshadweep Administration,
Willingdon Island, Kochi – 682 003.
2. Central Accommodation Board,
Represented by its Chairman,
Kavaratti, Lakshadweep.
3. M. Gangadharan,
Attender,
Office of the Secretary to the Administrator,
Willingdon Island, Kochi – 682 003.
4. E.K. Khaleel,
Lower Division Clerk,
Fisheries Unit, Lakshadweep Office,
Willingdon Office, Kochi – 682 013. ... Respondents.

(By Advocates Mr. Shafik M.A. for R1-2, Mr. R. Sreeraj for R-3 and
Mr. Mathai Eapen Vettath for R-4).

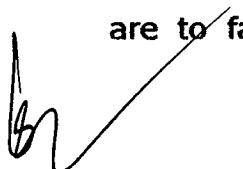
[The Original Application having been heard on 4.6.07, this Tribunal
on the same day delivered the following] :



O R D E R
HON'BLE DR. K B S RAJAN, JUDICIAL MEMBER

The matter is simple. The applicant was a lone individual who had applied for Government quarter at the time when one quarter became vacant. The Accommodation Committee which was to meet as and when such vacancy arises and to take a decision on the pending applications belatedly met and as by that time certain other individuals with higher seniority had applied, the accommodation was allotted to such persons on the basis of seniority. The case of the applicant is that delay in holding Accommodation Committee meeting resulted in deprivation of the eligible quarter to the applicant. Respondents No. 4 and 5 being beneficiaries of such allotment, the applicant has impleaded them as well.

2. According to the official respondents, Accommodation Committee normally meets depending upon the availability of time in respect of each Members and in that matter, delay takes place. There is no malafide intention in not convening the Accommodation Committee Meeting as and when the quarter becomes vacant. It has been stated by the learned counsel for the official respondents that as per the Waiting List as on 1.6.07, the applicant is at Sl. No. 3 and in the very near future, 4 quarters are to fall vacant.

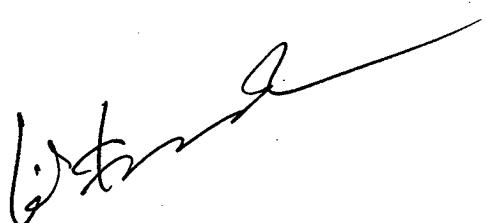


3. It has been stated that there are four quarters which are likely to fall vacant in the very near future and the applicant could be satisfied in case he is considered and allotted one such quarter.

3. Taking judicial note of the above submission made on behalf of the respondents, it is directed that without adding any new names above the name of the applicant in the waiting list as on 1.6.07, as and when any accommodation becomes vacant, the meeting of the Accommodation Committee should be convened and on the basis of the waiting list as on 1.6.07, accommodation be allotted. This list shall be maintained till applicant gets his allotment.

4. With the above observation/direction, the O.A. is disposed of. No costs.

(Dated, the 4th June, 2007)



**(Dr. K B S RAJAN)
JUDICIAL MEMBER**

CVR.